

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 72/2019

New Delhi this the 31st day of October, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Sh. Partap
[Safai Karamchari, Age about 63 years]
Group 'D', Biometric No.5170038
S/o Sh. Jallu Ram,
North Delhi Municipal Corporation,
16, Rajpur Road, Ludlow Castle, Civil Lines,
Delhi-110054

Also at:

H.No.166, MCD Colony,
Samaypur, Badli,
Delhi-110042
(None) - Applicant

Versus

1. North Delhi Municipal Corporation (NDMC)
Through its Commissioner,
Dr. SPM Civic Centre,
Minto Road, New Delhi-100002
2. Delhi Development Authority (DDA)
Through its Executive Engineer,
North Division-III,
GTB Nagar, Opp. BBM Depot,
Kingsway Camp, Delhi-110023 - Respondents

(By Advocate: Mr. MS Reen)

ORDER (ORAL)

The applicant has filed the present OA, seeking the following reliefs:-

- “a. to direct the Respondents for providing calculation on which retirement benefits amount to be released;
- b. to direct the respondents for releasing the entire retirement benefits in terms of GPF, Gratuity, Pension, insurance, leave etc..

- c. to direct the respondent no.1 to release the amount of Rs.94,200/- which is deducted in the head of recovery and amount withheld.
- d. pass any other or further order which this Hon'ble Tribunal may deems fit and proper under the facts and circumstances of the case."

2. When the matter is taken up for hearing, it is noticed that on previous date also, i.e., 04.10.2019, nobody appeared for the applicant. Today also, nobody appears for him even in the revised call. It appears that the applicant has lost interest in prosecuting the matter. Hence, the OA is dismissed in default and for lack of prosecution. No costs.

**(Nita Chowdhury)
Member (A)**

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